

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Jammu, the 3rd April, 2018

SRO 154 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supercession of all previous notifications issued in this behalf, the Government hereby appoint Shri Reyaz Ahmed Beigh KAS, Sub Divisional Magistrate,(East) Srinagar to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Khanyar and North of District Srinagar.

By order of the Government of Jammu and Kashmir.

Sd/-

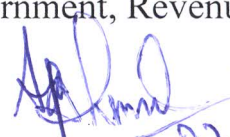
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/22/2017

Dated: - 03 -04- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner /Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Srinagar.
6. Director, Archives, Archaeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazette.
8. OSD with Honble Minister for Revenue.
9. Special Assistant to Honble Minister (MOS) Revenue.
10. Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website.Revenue Department.
- 12 . Notification / Stock file.


02-4-18
(Afaq Ahmad) KAS
Deputy Secretary to Government
Revenue Department 